

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI


ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 12/07/2017 AT 10.30 AM

PRESENT: SHRI CH. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER - TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/57/ (IB)/2017
NAME OF THE PETITIONER(S) : AGARWAL COAL CORPORATION PVT LTD
NAME OF THE RESPONDENT(S) : SHRI RENUGA TEXTILES LTD
UNDER SECTION : 433(e) (f)


S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1) D.R. SIVAKUMAR Council For PETITIONER



ORDER

Counsel for Petitioner present. He submitted that as per the previous orders the private notice has been sent to the Corporate Debtor and he has not received the acknowledgment. He is directed to file an affidavit along with the copy of the notice and postal receipt and acknowledgment. Counsel for the Petitioner is further directed to file an affidavit and bank certificate by making compliance with the provisions of 9(3)(b) and (c) of I&B Code, 2016. Put up on **24.07.2107** at **10.30 A.M.**


(S. VIJAYARAGHAVAN)
MEMBER (TECHNICAL)
ghk


(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)